

CCA No.110/2000
in
O.A. No.226/92

23.09.02

Hon'ble Maj Gen K.K. Srivastava, A.M.
Hon'ble Mrs. Meera Chhibber, J.M.

None for the applicant.

By order dated 15.11.00 the learned counsel for the applicant was granted two weeks time to file Suppl. Affidavit. The case was placed before the court on 13.09.02 as unlisted, and since the applicant presumably had no knowledge of the date fixed, he did not appear on 13.09.02. Even today after listing of the case, the counsel for the applicant is not present nor has he filed the Suppl. affidavit.

The contempt petition is, therefore, dismissed in default for non-prosecution. No costs.


J.M.


A.M.

/Neelam/